

I

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION


No.....672...../ R Dtd.....16.04.2019
(X-3/2013)

Pursuant to the resolution passed in the meeting of the Full Court held on 26.11.2018, Hon'ble the Chief Justice has been pleased to substitute the following in place of the existing Clause (xiii) occurring in Rule-1(b), Chapter-VI of the High Court of Orissa Rules, Volume-I, 1948 (4th Edition, 1983), to place before a Division Bench of the Court.

“(xiii) Writ petitions against the orders passed by the Electricity Regulatory Commission, Grievance Redressal Forums (GRF) and Ombudsmen under the Electricity Act, 2003”.

N.B. The above amendments shall come into force with immediate effect.

By Order of the Court


(C.R. Dash) 16/4/2019
Registrar (Judicial)

Memo No......5054 (130).....**Date.**.....16.4.2019

Copy forwarded to the

1. All officers of the Court,
2. Sr. Principal Secretary to Hon'ble the Chief Justice,
3. Addl. Principal Secretaries/ Sr. Secretaries/ Secretaries/ P.As attached to the Hon'ble Judges for placing the same before their Lordships for information,
4. All Superintendent/ Section Officer of the Court,
5. Superintendent, Computer section to upload the same in the official website of the Court.
6. Peskar, Lawzima Court.
7. Notice Board.


16.04.19
SPECIAL OFFICER (SPL. CELL)

Memo No......5055.....**Date.**.....16.4.2019

Copy forwarded to the Deputy Director, Printing, Stationary & Publications, Odisha, Cuttack for publication in the next issue of Odisha Gazette (Extra-Ordinary) with a request to furnish 100 copies of the same to this Court at this earliest.


16.04.19
SPECIAL OFFICER (SPL. CELL)

Memo No. 5056 Date 16.4.2019

Copy forwarded to the Principal Secretary to Govt. of Odisha, Law Deptt., Bhubaneswar for according necessary permission at the earliest to the Deputy Director, Printing, Stationary & Publications, Odisha, Cuttack for publication in the next issue of Odisha Gazette (Extra-Ordinary).


16.04.19
SPECIAL OFFICER (SPL. CELL)